

ITEM NO.1501  
(For Judgment)

COURT NO.16

SECTION IV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No(s).13999/2024

LAVANYA C. & ANR.

APPELLANT(S)

VERSUS

VITTAL GURUDAS PAI SINCE DECEASED BY LRS  
SMT. V. AMRITHKALA PAI & ORS.

RESPONDENT(S)

[HEARD BY : HON. PANKAJ MITHAL AND HON. SANJAY KAROL, JJ.]

IA No. 112949/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 05-03-2025 This matter was called for pronouncement of  
judgment.

For Appellant(s) : Mr. Radhakrishna S. Hegde, Adv.  
Mr. Prakash Chandra Sharma, Adv.  
Mr. Rajeev Singh, AOR

For Respondent(s) :  
Mr. Vikram Hegde, AOR  
Mr. Abhinav Hansaraman, Adv.

1. Hon'ble Mr. Justice Sanjay Karol has pronounced the order of the Bench comprising Hon'ble Mr. Justice Pankaj Mithal and his Lordship.
2. The appeal is partly allowed and disposed of in terms of the signed reportable judgment, which is placed on the file.
3. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)  
COURT MASTER (SH)

(VINOD KUMAR)  
COURT MASTER (NSH)